

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 25/AM15
HELD ON 17.09.2014
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 25/87-NC-7/2014 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 17.09.2014 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Senior Development Officer, DIPP
- 2) Shri R.C. Meena, Dy. DGFT
- 3) Shri S.K. Panigrahi, Economic Officer

2. The Committee confirmed Minutes of NC Meeting No. 24/AM15 held on 10.09.2014.

3. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-111	PLATINIUM TIE-UP PVT. LTD.	HQ F. No. 01/87/050/00037/AM14/DES-VII	Status: Approved
NC No.:25/AM15 Dated: 17.09.2014	Adv. Lic. No. 0810119577 dated 20.03.2013	RLA F. No. 08/24/040/00448/AM13	

Request: Enhancement in the quantity allowed for Import Item No. 1 – Polypropylene Granules against Advance Authorization No. 0810119577 dated 20.03.2013.

Decision: As per the written comments furnished by D/o C&PC vide their OM No. 46011/46/2013-PC.II, dated 09.09.2014, the Committee decided to revise the norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
AD Star Block Bottom Bags Made from Polypropylene (Open Mouth or with Valve / with or without Printing	100 MT	1. Polypropylene Granules	115 MT
		2. Printing Ink Pigment based	0.05 MT
Note: The Import Item No. 2 – Printing Ink Pigment based may be allowed for import only in the case of export of Printing Bags			
RLA may take consequential action as per Policy / Procedures.			

Case No. A-112	PORUS LABORATORIES PVT. LTD.	HQ F. No. 01/87/050/00216/AM13/DES-VII	Status: Deferred
NC No.:25/AM15 Dated: 17.09.2014	Adv. Lic. No. 0910053234 dated 12.07.2012	RLA F. No. 09/24/040/00178/AM13	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0910053234 dated 12.07.2012

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.

Deferred for two weeks.

Case No. A-113	PORUS LABORATORIES PVT. LTD.	HQ F. No. 01/87/050/00274/AM13/DES-VII	Status: Deferred
NC No.:25/AM15 Dated: 17.09.2014	Adv. Lic. No. 0910053844 dated 17.09.2012	RLA F. No. 09/24/040/00293/AM13	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0910053844 dated 17.09.2012

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.

Deferred for two weeks.

Case No. A-114	PARADISE POLYMERS LTD.	HQ F. No. 01/87/050/00196/AM14/DES-VII	Status: Deferred
NC No.:25/AM15 Dated: 17.09.2014	Adv. Lic. No. 0310744316 dated 06.08.2013	RLA F. No. 03/95/040/00370/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310744316 dated 06.08.2013

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.

Deferred for two weeks.

ONLINE CASES

Case No.:19/14/87-ALC1/2013	Party Name:SASA RUBBERS PRIVATE LIMITED	Meet No/Date:25/87-ALC1/2014 17.09.2014	Status: Deferred
HQ File :01/87/050/00102/AM14/	RLA File :24/24/040/00004/AM14/	Lic.No/Date:2410039102 11.06.2013	Defer Date:08.10.2014
1 Decision: It was noted that Ministry of Environment, Forests and Climate Change (HSM Division) vide their letter No. 5-17/2012-HSMD dated 26.07.2014 has furnished information regarding year – wise NOC given to M/s Sasa Rubber for import of Rubber Waste Scrap, Rubber Scrap and Used and old rubber tyre scrap (Multi cut shredded). A copy of said letter was also given to Representative of DIPP present in the previous Meeting to examine the matter. Comments awaited from DIPP.			

Case No.:14/33/87-ALC1/2013	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:25/87-ALC1/2014 17.09.2014	Status: Deferred
HQ File :01/87/050/00292/AM14/	RLA File :03/95/040/00295/AM14/	Lic.No/Date:0310750172 18.09.2013	Defer Date:01.10.2014
2 Decision: In response to D/L dated 17.01.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.05.2014. Comments awaited from D/o C&PC.			

Case No.:11/33/87-ALC1/2013	Party Name:GRP LTD.	Meet No/Date:25/87-ALC1/2014 17.09.2014	Status: Deferred
HQ File :01/87/050/00289/AM14/	RLA File :03/94/040/00506/AM14/	Lic.No/Date:0310751127 25.09.2013	Defer Date:08.10.2014
3 Decision: It was noted that the firm has furnished their reply vide letter dated 08.09.2014 for use of import of "Used Rubber Tubes cut into two or more pieces without valves" in two of the units against the said Advance Authorization. The Committee decided to forward a copy of reply of firm to DIPP for their comments.			

	Case No.:1/10/87-ALC1/2014	Party Name:BLF POLYMERS PRIVATE LIMITED	Meet No/Date:25/87-ALC1/2014 17.09.2014	Status: Deferred
4	HQ File :01/87/050/00089/AM15/	RLA File :56/24/040/00030/AM14/	Lic.No/Date:5610003324 05.12.2013	Defer Date:08.10.2014
	Decision: A D/L No. 46011/56/2014-PC.II dated 07.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.09.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:19/1/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:25/87-ALC1/2014 17.09.2014	Status: Deferred
5	HQ File :01/87/050/00538/AM14/	RLA File :26/24/040/00006/AM14/	Lic.No/Date:2610012322 20.01.2014	Defer Date:08.10.2014
	Decision: A D/L No. 46011/51/2014-PC.II dated 06.08.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.09.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:19/49/87-ALC1/2013	Party Name:SUMILON POLYESTER LIMITED	Meet No/Date:25/87-ALC1/2014 17.09.2014	Status: Deferred
6	HQ File :01/87/050/00471/AM14/	RLA File :52/24/040/00041/AM14/	Lic.No/Date:5210040659 31.01.2014	Defer Date:01.10.2014
	Decision: In response to D/L dated 15.04.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2014. Comments awaited from D/o C&PC.			

Case No.: 8/1/87-ALC1/2014	Party Name: LANXESS INDIA PVT.LTD.	Meet No/Date: 25/87-ALC1/2014 17.09.2014	Status: Approved
HQ File :01/87/050/00527/AM14/	RLA File :03/95/040/00848/AM14/	Lic.No/Date: 0310769514 06.02.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/109/2012-PC-II dated 16.09.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
35 $\pm$ 2% Glass Fibre Filled Polyamide – 66 Compound	1 kg	1. Polyamide 6, 6 Resin / Granules	0.650 kg
		2. Glass Fibre	0.350 kg

RLA may take consequential action as per Policy / Procedures.

Case No.: 6/1/87-ALC1/2014	Party Name: LANXESS INDIA PVT.LTD.	Meet No/Date: 25/87-ALC1/2014 17.09.2014	Status: Approved
HQ File :01/87/050/00525/AM14/	RLA File :03/95/040/00839/AM14/	Lic.No/Date: 0310769657 07.02.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/109/2012-PC-II dated 16.09.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
30 $\pm$ 2% Glass Bead + Glass Fibre Filled Polyamide – 6 Compound	1 kg	1. Polyamide – 6 Resin / Granules	0.700 kg
		2. Glass Fibre	0.120 kg
		3. Glass Beads	0.180 kg

RLA may take consequential action as per Policy / Procedures.

9	Case No.: 1/2/87-ALC1/2014	Party Name: UNITEC FIBRES PVT.LTD.	Meet No/Date: 25/87-ALC1/2014 17.09.2014	Status: Deferred
	HQ File :01/87/050/00001/AM15/	RLA File :03/95/040/00224/AM12/	Lic.No/Date: 0310770188 11.02.2014	Defer Date: 08.10.2014
Decision: A D/L No. 46011/144/2006-PC.II dated 12.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.09.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

10	Case No.: 24/7/87-ALC1/2014	Party Name: GRAPHITE INDIA LIMITED	Meet No/Date: 25/87-ALC1/2014 17.09.2014	Status: Deferred
	HQ File :01/87/050/00043/AM15/	RLA File :03/94/040/01026/AM14/	Lic.No/Date: 0310770961 19.02.2014	Defer Date: 01.10.2014
Decision: In response to D/L dated 11.06.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.08.2014. Comments awaited from D/o C&PC.				

11	Case No.: 11/1/87-ALC1/2014	Party Name: INDIA GLYCOLS LTD.,	Meet No/Date: 25/87-ALC1/2014 17.09.2014	Status: Deferred
	HQ File :01/87/050/00530/AM14/	RLA File :05/23/040/00453/AM14/	Lic.No/Date: 0510380273 26.02.2014	Defer Date: 01.10.2014
Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014 and 21.08.2014. Comments awaited from D/o C&PC.				

12	Case No.: 12/1/87-ALC1/2014	Party Name: INDIA GLYCOLS LTD.,	Meet No/Date: 25/87-ALC1/2014 17.09.2014	Status: Deferred
	HQ File :01/87/050/00531/AM14/	RLA File :05/23/040/00454/AM14/	Lic.No/Date: 0510380274 26.02.2014	Defer Date: 01.10.2014
Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014 and 21.08.2014. Comments awaited from D/o C&PC.				

13	Case No.: 54/7/87-ALC1/2014	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date: 25/87-ALC1/2014 17.09.2014	Status: Deferred
	HQ File :01/87/050/00073/AM15/	RLA File :03/94/040/00950/AM14/	Lic.No/Date: 0310772113 27.02.2014	Defer Date: 08.10.2014
Decision: A D/L No. 46011/115/2005-PC.II dated 11.06.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 14.07.2014 and 04.09.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.				

14	Case No.: 55/7/87- ALC1/2014	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date: 25/87- ALC1/2014 17.09.2014	Status: Deferred
	HQ File :01/87/050/00074/AM15/	RLA File :03/94/040/00951/AM14/	Lic.No/Date: 0310772114 27.02.2014	Defer Date:08.10.2014
	Decision: A D/L No. 46011/115/2005-PC.II dated 11.06.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 14.07.2014 and 04.09.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.			

15	Case No.: 10/1/87- ALC1/2014	Party Name: NATUR TEC INDIA PRIVATE LIMITED	Meet No/Date: 25/87- ALC1/2014 17.09.2014	Status: Deferred
	HQ File :01/87/050/00529/AM14/	RLA File :04/24/040/00273/AM14/	Lic.No/Date: 0410155775 03.03.2014	Defer Date:01.10.2014
	Decision: In response to D/L dated 15.04.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2014. Comments awaited from D/o C&PC.			

16	Case No.: 21/7/87- ALC1/2014	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date: 25/87- ALC1/2014 17.09.2014	Status: Deferred
	HQ File :01/87/050/00040/AM15/	RLA File :03/94/040/01004/AM14/	Lic.No/Date: 0310772649 03.03.2014	Defer Date:08.10.2014
	Decision: A D/L No. 46011/115/2005-PC.II dated 11.06.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 14.07.2014 and 04.09.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.			

17	Case No.: 22/7/87- ALC1/2014	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date: 25/87- ALC1/2014 17.09.2014	Status: Deferred
	HQ File :01/87/050/00041/AM15/	RLA File :03/94/040/01005/AM14/	Lic.No/Date: 0310772650 03.03.2014	Defer Date:08.10.2014
	Decision: A D/L No. 46011/115/2005-PC.II dated 11.06.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 14.07.2014 and 04.09.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.			

	Case No.: 3/8/87-ALC1/2014	Party Name: KALPENA INDUSTRIES LIMITED,	Meet No/Date: 25/87-ALC1/2014 17.09.2014	Status: Deferred
18	HQ File :01/87/050/00079/AM15/	RLA File :03/94/040/00809/AM14/	Lic.No/Date: 0310775533 24.03.2014	Defer Date: 01.10.2014
Decision: A copy of application has been forwarded to D/o C&PC on 16.05.2014. Comments awaited from D/o C&PC.				

	Case No.: 48/7/87-ALC1/2014	Party Name: TEGA INDUSTRIES LTD.	Meet No/Date: 25/87-ALC1/2014 17.09.2014	Status: Deferred
19	HQ File :01/87/050/00067/AM15/	RLA File :02/24/040/00175/AM14/	Lic.No/Date: 0210201574 25.03.2014	Defer Date: 08.10.2014
Decision: A D/L No. 7/138/2014-TSW dated 24.06.2014 was issued by DIPP firm. This was followed by Reminder from DGFT on 14.07.2014 and 04.09.2014 (Final Reminder) giving 15 days time for submission of information. Reply still awaited from firm.				

	Case No.: 9/7/87-ALC1/2014	Party Name: SHAKTI PLAS INDUSTRY	Meet No/Date: 25/87-ALC1/2014 17.09.2014	Status: Deferred
20	HQ File :01/87/050/00028/AM15/	RLA File :05/24/040/00492/AM14/	Lic.No/Date: 0510382815 26.03.2014	Defer Date: 01.10.2014
Decision: A D/L No. 46011/62/2014-PC.II dated 12.08.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.09.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

	Case No.: 1/14/87-ALC1/2014	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date: 25/87-ALC1/2014 17.09.2014	Status: Deferred
21	HQ File :01/87/050/00111/AM15/	RLA File :05/23/040/00461/AM14/	Lic.No/Date: 0510384222 16.04.2014	Defer Date: 01.10.2014
Decision: A D/L No. 46011/52/2014-PC.II dated 08.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.09.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

	Case No.: 2/14/87-ALC1/2014	Party Name: KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date: 25/87-ALC1/2014 17.09.2014	Status: Deferred
22	HQ File :01/87/050/00112/AM15/	RLA File :05/23/040/00008/AM15/	Lic.No/Date: 0510384217 16.04.2014	Defer Date: 01.10.2014
Decision: A D/L No. 46011/53/2014-PC.II dated 07.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.09.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

23	Case No.:4/9/87-ALC1/2014	Party Name:UNITED CHLORO-PARAFFINS PVT.LTD.,	Meet No/Date:25/87-ALC1/2014 17.09.2014	Status: Deferred
	HQ File :01/87/050/00085/AM15/	RLA File :02/24/040/00212/AM14/	Lic.No/Date:0210202526 21.04.2014	Defer Date:08.10.2014
Decision: A D/L No. 46011/22/2012-PC.II dated 31.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.09.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

24	Case No.:10/14/87-ALC1/2014	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:25/87-ALC1/2014 17.09.2014	Status: Deferred
	HQ File :01/87/050/00120/AM15/	RLA File :09/24/040/00068/AM15/	Lic.No/Date:0910060144 19.05.2014	Defer Date:08.10.2014
Decision: A D/L No. 46011/22/2012-PC.II dated 31.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.09.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

25	Case No.:4/22/87-ALC1/2014	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:25/87-ALC1/2014 17.09.2014	Status: Deferred
	HQ File :01/87/050/00192/AM15/	RLA File :03/94/040/00143/AM15/	Lic.No/Date:0310782923 26.05.2014	Defer Date:01.10.2014
Decision: A copy of application has been forwarded to D/o C&PC on 21.08.2014. Comments awaited from D/o C&PC.				

26	Case No.:5/22/87-ALC1/2014	Party Name:AHURA MAZDA MFG. CO. PVT. LTD.	Meet No/Date:25/87-ALC1/2014 17.09.2014	Status: Deferred
	HQ File :01/87/050/00193/AM15/	RLA File :03/94/040/00157/AM15/	Lic.No/Date:0310783490 29.05.2014	Defer Date:01.10.2014
Decision: A copy of application has been forwarded to D/o C&PC on 21.08.2014. Comments awaited from D/o C&PC.				

27	Case No.:4/15/87-ALC1/2014	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:25/87-ALC1/2014 17.09.2014	Status: Deferred
	HQ File :01/87/050/00129/AM15/	RLA File :02/24/040/00019/AM15/	Lic.No/Date:0210203711 03.06.2014	Defer Date:08.10.2014
Decision: A D/L No. 46011/12(A)/2012-PC.II dated 06.08.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.09.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

Case No.: 8/22/87-ALC1/2014	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date: 25/87-ALC1/2014 17.09.2014	Status: Approved														
HQ File :01/87/050/00196/AM15/	RLA File :03/94/040/00163/AM15/	Lic.No/Date: 0310784166 03.06.2014															
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/35/2008-PC-II dated 16.09.2014, the Committee approved following adhoc norms:																	
28	<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="2">Poly (Oxy-1, 2-ETHANEDIYL) ALPHA-BUTYL-OMEGA-HYDROXY-85% Min.)</td> <td rowspan="2">1 kg</td> <td>1. Triethylene Glycol Mono Butyl Ether</td> <td>0.6760 kg</td> </tr> <tr> <td>2. Ethylene Oxide</td> <td>0.1825 kg</td> </tr> <tr> <td colspan="4"> RLA may take consequential action as per Policy / Procedures. </td> </tr> </tbody> </table>			EXPORT ITEM	QTY	IMPORT ITEM	QTY	Poly (Oxy-1, 2-ETHANEDIYL) ALPHA-BUTYL-OMEGA-HYDROXY-85% Min.)	1 kg	1. Triethylene Glycol Mono Butyl Ether	0.6760 kg	2. Ethylene Oxide	0.1825 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
Poly (Oxy-1, 2-ETHANEDIYL) ALPHA-BUTYL-OMEGA-HYDROXY-85% Min.)	1 kg	1. Triethylene Glycol Mono Butyl Ether	0.6760 kg														
		2. Ethylene Oxide	0.1825 kg														
RLA may take consequential action as per Policy / Procedures.																	

Case No.: 8/15/87-ALC1/2014	Party Name: TYTAN ORGANICS PVT. LTD.,	Meet No/Date: 25/87-ALC1/2014 17.09.2014	Status: Deferred
HQ File :01/87/050/00133/AM15/	RLA File :03/95/040/00140/AM15/	Lic.No/Date: 0310784497 05.06.2014	Defer Date: 01.10.2014
29	Decision: A D/L No. 46011/2/2013-PC.II dated 12.08.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.09.2014 giving 15 days time for submission of information. Reply awaited from the firm.		

Case No.: 15/22/87-ALC1/2014	Party Name: ANG PLASTICS PVT. LTD.	Meet No/Date: 25/87-ALC1/2014 17.09.2014	Status: Deferred
HQ File :01/87/050/00203/AM15/	RLA File :03/94/040/00165/AM15/	Lic.No/Date: 0310785131 11.06.2014	Defer Date: 15.10.2014
30	Decision: A D/L No. 46011/69/2014-PC.II dated 08.09.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.		

Case No.:6/22/87-ALC1/2014	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:25/87- ALC1/2014 17.09.2014	Status: Approved
HQ File :01/87/050/00194/AM15/	RLA File :03/94/040/00225/AM15/	Lic.No/Date:0310785483 17.06.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/77/2007-PC-II dated 16.09.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Blended Polyol (Ecopuf B 1410 R)	1 kg	1. Phthalic Anhydride	0.0491 kg
		2. Diethylene Glycol	0.0694 kg
		3. Propylene Oxide	0.4422 kg
		4. Dichlorofluroethane (HCFC 141b)	0.2461 kg
		5. Pentamethyldiethylenetriamine	0.0022 kg
		6. Dimethylcyclohexyalmine	0.0066 kg
		7. Silicon Surfactant	0.0147 kg
		8. Catalyst (Toyocat F-40)	0.0013 kg
		9. Catalyst (Dabco TMR-2)	0.0029 kg

RLA may take consequential action as per Policy / Procedures.

Case No.: 7/22/87-ALC1/2014	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:25/87- ALC1/2014 17.09.2014	Status: Approved
HQ File :01/87/050/00195/AM15/	RLA File :03/94/040/00226/AM15/	Lic.No/Date:0310785485 17.06.2014	
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/77/2007/PC-II dated 16.09.2014, the Committee approved following adhoc norms:			

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EXPORT ITEM	QTY	IMPORT ITEM	QTY
EXAMOL OTDA	1 kg	1. Propylene Oxide	0.7710 kg
401 Polyether Polyol		2. Ortho Toluenediamine (OTDA)	0.1974 kg
		3. Triethanolamine	0.0846 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.: 10/22/87- ALC1/2014	Party Name:NIKHIL ADHESIVES LTD.	Meet No/Date:25/87- ALC1/2014 17.09.2014	Status: Deferred
HQ File :01/87/050/00198/AM15/	RLA File :03/95/040/00216/AM15/	Lic.No/Date:0310785590 18.06.2014	Defer Date:01.10.2014
Decision: A copy of application has been forwarded to D/o C&PC on 21.08.2014. Comments awaited from D/o C&PC.			

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Case No.: 13/22/87- ALC1/2014	Party Name:RAJIV PLASTIC INDUSTRIES	Meet No/Date:25/87- ALC1/2014 17.09.2014	Status: Deferred
HQ File :01/87/050/00201/AM15/	RLA File :03/95/040/00280/AM15/	Lic.No/Date:0310786228 01.07.2014	Defer Date:01.10.2014
Decision: A copy of application has been forwarded to D/o C&PC on 21.08.2014. Comments awaited from D/o C&PC.			

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Case No.:1/16/87- ALC1/2014	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:25/87- ALC1/2014 17.09.2014	Status: Deferred
35 HQ File :01/87/050/00141/AM15/	RLA File :52/24/040/00014/AM15/	Lic.No/Date:5210041147 03.07.2014	Defer Date:01.10.2014
Decision: RLA, Surat and firm have been requested through letter dated 25.08.2014 to furnish application expeditiously. Application awaited from RLA, Surat and firm.			

Case No.:9/22/87- ALC1/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:25/87- ALC1/2014 17.09.2014	Status: Deferred
36 HQ File :01/87/050/00197/AM15/	RLA File :03/94/040/00280/AM15/	Lic.No/Date:0310786363 03.07.2014	Defer Date:01.10.2014
Decision: A copy of application has been forwarded to D/o C&PC on 21.08.2014. Comments awaited from D/o C&PC.			

Case No.:19/22/87- ALC1/2014	Party Name:NEELAM RUBBERS,	Meet No/Date:25/87- ALC1/2014 17.09.2014	Status: Deferred
37 HQ File :01/87/050/00207/AM15/	RLA File :23/24/040/00002/AM15/	Lic.No/Date:2310003625 04.07.2014	Defer Date:01.10.2014
Decision: A copy of application has been forwarded to D/o C&PC on 21.08.2014. Comments awaited from D/o C&PC.			

Case No.:1/17/87- ALC1/2014	Party Name:KARUR K.C.P.PACKKAGINGS LIMITED,	Meet No/Date:25/87- ALC1/2014 17.09.2014	Status: Deferred
38 HQ File :01/87/050/00143/AM15/	RLA File :32/24/040/00008/AM15/	Lic.No/Date:3210077036 09.07.2014	Defer Date:01.10.2014
Decision: A copy of application has been forwarded to D/o C&PC on 28.07.2014. Comments awaited from D/o C&PC.			

Case No.:11/22/87-ALC1/2014	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:25/87-ALC1/2014 17.09.2014	Status: Approved
HQ File :01/87/050/00199/AM15/	RLA File :03/95/040/00266/AM15/	Lic.No/Date:0310786597 09.07.2014	

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/79/2014/TSW dated 17.09.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Abrasion Resistance Rubber Sheets	1 kg	1. Natural Rubber	0.325 kg
		2. Synthetic Rubber - SBR (SSBR)	0.2400 kg
		3. Chloroprene Rubber	0.1750 kg
		4. Zinc Oxide	0.0215 kg
		5. Silica Filler Ppt.	0.2030 kg
		6. Titanium Dioxide	0.03250 kg
		7. Antioxidant	0.0145 kg
		9. Accelerators	0.0149 kg
		10. Magnesium Oxide	0.0185 kg
		11. Rubber Processing Oil	0.0330 kg
		12. Packing Material - Plastic Pallets (2,50,000 kgs)	225 Numbers

Note: 1. There should be a value cap on Rubber Chemical, as per General Note-8 of Handbook of Procedures Vol. II.

2. All the imported Plastic Pallet will be exported alongwith export product.

RLA may take consequential action as per Policy / Procedures.

Case No.: 12/22/87-ALC1/2014	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date: 25/87-ALC1/2014 17.09.2014	Status: Approved
HQ File :01/87/050/00200/AM15/	RLA File :03/95/040/00267/AM15/	Lic.No/Date: 0310786598 09.07.2014	

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/79/2014/TSW dated 17.09.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Rubber Floor Covering & Mats	1 kg	1. Natural Rubber	0.315 kg
		2. Synthetic Rubber- SBR (SBBR)	0.255 kg
		3. Zinc Oxide	0.021 kg
		4. Carbon Black	0.081 kg
		4. Antioxidant	0.015 kg
		5. Accelerators	0.0185 kg
		6. Ppt. Silica Filler	0.275 kg
		7. Packing Material - Plastic Pallets (for 3,00,000 kgs)	270 Numbers

Note:

1. There should be a value cap on Rubber Chemical, as per General Note 8 of Handbook of Procedures Vol. II.
2. All the imported Plastic Pallet will be exported alongwith export product.

RLA may take consequential action as per Policy / Procedures.

Case No.: 17/22/87-ALC1/2014	Party Name: SWASTIK POLYMERS	Meet No/Date: 25/87-ALC1/2014 17.09.2014	Status: Deferred
HQ File :01/87/050/00205/AM15/	RLA File :05/24/040/00171/AM15/	Lic.No/Date: 0510389761 17.07.2014	Defer Date: 15.10.2014

Decision: A D/L No. 46011/17/2007-PC.II dated 16.09.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Case No.: 14/22/87-ALC1/2014	Party Name: STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date: 25/87-ALC1/2014 17.09.2014	Status: Deferred
HQ File :01/87/050/00202/AM15/	RLA File :04/24/040/00084/AM15/	Lic.No/Date: 0410159057 22.07.2014	Defer Date: 01.10.2014

Decision: A copy of application has been forwarded to D/o C&PC on 21.08.2014. Comments awaited from D/o C&PC.

	Case No.:1/19/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:25/87-ALC1/2014 17.09.2014	Status: Deferred
43	HQ File :01/87/050/00147/AM15/	RLA File :31/83/040/00043/AM15/	Lic.No/Date:3110064602 24.07.2014	Defer Date:01.10.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.			

	Case No.:2/19/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:25/87-ALC1/2014 17.09.2014	Status: Deferred
44	HQ File :01/87/050/00148/AM15/	RLA File :31/83/040/00063/AM15/	Lic.No/Date:3110064603 24.07.2014	Defer Date:01.10.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.			

	Case No.:3/19/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:25/87-ALC1/2014 17.09.2014	Status: Deferred
45	HQ File :01/87/050/00149/AM15/	RLA File :31/83/040/00044/AM15/	Lic.No/Date:3110064604 24.07.2014	Defer Date:01.10.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.			

	Case No.:4/19/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:25/87-ALC1/2014 17.09.2014	Status: Deferred
46	HQ File :01/87/050/00150/AM15/	RLA File :31/83/040/00062/AM15/	Lic.No/Date:3110064605 24.07.2014	Defer Date:01.10.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.			

	Case No.:5/19/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:25/87-ALC1/2014 17.09.2014	Status: Deferred
47	HQ File :01/87/050/00151/AM15/	RLA File :31/83/040/00064/AM15/	Lic.No/Date:3110064606 24.07.2014	Defer Date:01.10.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.			

Case No.:16/22/87- ALC1/2014	Party Name:NOSLAR INTERNATIONAL LTD.	Meet No/Date:25/87- ALC1/2014 17.09.2014	Status: Approved
HQ File :01/87/050/00204/AM15/	RLA File :05/24/040/00166/AM15/	Lic.No/Date:0510389936 24.07.2014	

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/248/2014/TSW dated 05.09.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Nylon Skin Wall Chfer Bicycle Tyres 92000 Pcs having weight of each tyre not exceeding 715 gms + / - 2% fitted with reflective tape (consisisting of 53.6% of rubber content)	100 kg	1. Natural Rubber	12.90 kg
		2. Synthetic Rubber (PBR – Poly Butadiene Rubber)	20.60 kg
		3. EPDM Rubber (including processed)	22.80 kg
		4. Zinc Oxide	1.3 kg
		5. Carbon Black Polyester Cord	9.200 kg
		6. Rubber Chemicals : Anti oxidants, Accelerators, Retarders, Peptizers	6.5 kg
		7. Bead Wire	12.5 kg
		8. 6 Dipped Nylon Tyre Cord Fabric (840 D/I)	11.4 kg
		9. Nylon Chafer	0.042 Sq. Meter
		10. Reflective Tape (width 5mm)	4.20 Mtr
		11. All other misc. chem. / materials viz. microcrystalline wax, paefin wax, pigments and sulphur, plasticizer, coupling agents, activators & fillers, Dip Chemicals excluding resorcinol, mould release agnts, tackfiers, Dip chemicals tackifiers, catalyst, slyoff	2.80 kg

Note: There should be a value cap upto 7% of FOB of value of exports in case of Rubber Chemical.

RLA may take consequential action as per Policy / Procedures.

49	Case No.: 6/19/87-ALC1/2014	Party Name: METRO TYRES LTD	Meet No/Date: 25/87-ALC1/2014 17.09.2014	Status: Deferred
	HQ File :01/87/050/00152/AM15/	RLA File :30/24/040/00024/AM15/	Lic.No/Date:3010103052 25.07.2014	Defer Date:01.10.2014
Decision: RLA, Ludhiana and firm have been requested through letter dated 25.08.2014 to furnish application expeditiously. Application awaited from RLA, Ludhiana and firm.				

50	Case No.: 1/25/87-ALC1/2014	Party Name: KOHINOOR RECLAMATIONS	Meet No/Date: 25/87-ALC1/2014 17.09.2014	Status: Deferred
	HQ File :01/87/050/00217/AM15/	RLA File :30/24/040/00017/AM15/	Lic.No/Date:3010103133 04.09.2014	Defer Date:08.10.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

51	Case No.: 2/25/87-ALC1/2014	Party Name: SHAKUN POLYMERS LIMITED,	Meet No/Date: 25/87-ALC1/2014 17.09.2014	Status: Deferred
	HQ File :01/87/050/00218/AM15/	RLA File :34/24/040/00143/AM15/	Lic.No/Date:3410040526 05.09.2014	Defer Date:08.10.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

52	Case No.: 3/25/87-ALC1/2014	Party Name: NEWAGE LAMINATORS PVT.LTD.,	Meet No/Date: 25/87-ALC1/2014 17.09.2014	Status: Deferred
	HQ File :01/87/050/00219/AM15/	RLA File :05/24/040/00224/AM15/	Lic.No/Date:0510391053 09.09.2014	Defer Date:08.10.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

Meeting ended with thanks to Chair and all participants.
